

AD

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH, ALLAHABAD

Original Application No: 1307 of 1993

Prem Singh & others. Applicants.

Versus

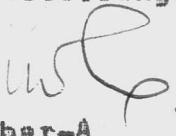
Union of India & ors. Respondents.

Hon'ble Mr. Maharaj Din, Member-Judicial

Hon'ble Mr. S.Das Gupta, Member-Administrative.

(By Hon'ble Mr. Maharaj Din, J.M.)

Heard the learned counsel for the parties. The learned counsel for the respondents filed short objection against the interim relief granted to the applicants raising the preliminary objection that this Tribunal has no jurisdiction to grant any relief to the employees of National Institute of Hydrology, Jal Vigyan Bhavan, Roorkee. This institute is a registered society under the Societies Registration Act of 1860. The learned counsel for the applicant has stated that if this Tribunal has no power to hold jurisdiction over the employees of the said institute the appropriate order in this case may be passed. We accordingly pass the order that this Tribunal has no jurisdiction to entertain the application of the applicants who are the employees of institution which has not been notified under Section 14(2) of the Administrative Tribunal Act, 1985. The stay order passed in this case is hereby vacated. The petition is accordingly dismissed as not maintainable.


Member-A


Member-J

Allahabad Dated: 30.9.93

/jw/